

[Translation]

**Contract System in F.C.I**

2296. SHRI RAM VILAS PASWAN: Will the Minister of FOOD be pleased to refer to the reply given to Unstarred Question No. 334 on July 26, 1994 and state:

(a) whether contract system is still continuing in the godowns of F.C.I.;

(b) if so, the reasons therefor; and

(c) the time by which the Government propose to do away with this practice completely in the godowns of Food Corporation of India?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) and (c). Ministry of Labour, the appropriate authority under Contract Labour (R&A) Act, 1970 for prohibiting employment of Contract Labour in FCI, has so far notified 193 centres of FCI prohibiting employment of Contract Labour therein. The Contract Labour System has already been abolished in 78 of them. The remaining centres do not qualify for departmentalisation/abolition of contract labour system and have been referred back to the Ministry of Labour for denotification.

The work load in most of the depots of FCI varies from day to day and month to month in view of seasonal/intermittent nature of the operations. The contract system is therefore continuing under law in many of the FCI godowns, as it enables the FCI to have operational flexibility.

[English]

**Adulteration in Tobacco**

2297. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received complaints regarding adulteration of some harmful chemicals in tobacco being produced in U.P.;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to check the adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) No complaint regarding adulteration of some harmful chemicals in tobacco has been received in this Ministry so far.

(b) and (c). Question does not arise.

[Translation]

**Regularisation of Pharmacists**

2298. SHRI PANKAJ CHOWDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the services of temporary pharmacists working for a long period in the Divisional Hospital North Eastern Railway, Varanasi, have not been regularised so far;

(b) whether these pharmacists were awarded Group cash award for distinguished service and have also passed 'In service Training for Pharmacists' special course;

(c) if so, the time by which these pharmacists are likely to be regularised; and

(b) whether any Central monitoring is being done towards this Central assistance;

(d) if not, the reasons therefor?

(c) if so, the details of utilization thereof;

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

(d) whether the concerned States have made any progress to improve the quality of water so far;

[English]

(e) if so, the details thereof and if not, the reasons therefor; and

**Ganga Action Plan**

(f) the action proposed to be taken in this regard?

2299. SHRI UDAYSINGRAO GAIKWAD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Details of financial assistance to States under Ganga Action Plan for the last three years are as under:

(a) the financial assistance provided to some States during each of the last three years under the Ganga Action Plan;

(Rs. in lakhs)

Year	UP	Bihar	West Bengal
1993-94	2440	442	1548
1992-93	2289	779	2148
1991-92	1845	340	2596

(b) and (c). Yes, Sir. The progress of work and expenditure incurred thereon is regularly monitored by Steering Committee

of the Central Ganga Authority. Details of expenditure incurred in the last three years by the State Governments are as under:

(Rs. in lakhs)

Year	UP	Bihar	West Bengal
1993-94	1999	369	1758
1992-93	2340	583	2662
1991-92	2046	404	2549